

their notes:

AYES : Shri Jitendra Nath as, Shri Somnath Chatterjee, Kumari Uma Bharti, Shri Chandresh Patel, Shri Astabhaja Prasad Shukla

NOES : Shri Frank Anthony

18.36 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-SIXth REPORT

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa) : I beg to present the Twenty-Sixth Report of the Business Advisory Committee.

18.36 1/2 hrs.

PAPERS LAID ON THE TABLE

**Notification under Aircraft Act , 1934; Annual report of the commission of Railway Safety for the year 1991-92.**

[English]

THE MINISTER OF CIVIL AVIATION AND TOURISM: (SHRI GULAM NABI AZAD): I beg to lay on the table—

- (1) A copy of the Aircraft (First Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 80 (E) in Gazette of India dated the 22nd February, 1993 under section 14A of the Aircraft Act, 1934 together with an Explanatory Note. [Placed in Library See No Lt- 3569/93]
- (2) A copy of the Annual Report (Hindi and English versions) of the commission of Railway Safety for the year 1991-92

under section 10 of the Railway Act, 1989. [Placed in Library. See No. Lt- 3570/93]

**Review on the working of and Annual Report of Tehri Hydro Development Corporation Ltd. Tehri Garhwal for 1991-92 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU) : On behalf of Shri N.K.P. Salve,

I beg to lay on the Table —

- (1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act , 1956 :—
  - (a) (i) Review by the Government on the working of the Tehri Hydro Development Corporation Limited, Tehri Garhwal, for the year 1991-92.
  - (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri Garhwal, for the year 1991-92 alongwith Audite Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No LT- 3571/93]
- (b) (i) Review by the Government on the working of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1991-92.
- (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, Shimla, for the year 1991-92 alongwith Audited

[Sh. P. V. Rangayya Naidu]

(3) above. (Placed in Library See No. LT-3574/93)

Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library See No. LT 3572/93]

**Annual Report, Annual Accounts and Review on the working of the film and Television Institute of India, Pune, for the year 1991-92 etc.**

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (K.P. SINGH DEO) I beg to lay on the Table —

- (c) (i) Review by the Government on the working of the Power Finance Corporation Limited, New Delhi, for the year 1991-92.
- (ii) Annual Reporter of the Power Finance Corporation Limited, New Delhi for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-3573/93]
- (3) (I) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1991-92 alongwith Audited Accounts.
- (II) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1991-92.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at
- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1991-92.
- (ii) A copy of Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1991-92 together with Audit Report thereon.
- (iii) A copy of the review (Hindi and English versions) by the Government on the working of the Film and Television Institute of India, Pune, for the year 1991-92.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Placed in Library See No. LT 3575/93)
- (3) A copy of Annual Report (Hindi and English versions) of the Press Council India for the year 1991-92 alongwith Audited Accounts.
- (4) A statement (Hindi and

English version) showing reasons for delay in laying the papers mentioned at (3) above. (Placed in Library See. No. LT-3575/93)

**Notification under Indian Telegraph Act, 1885, Annual Report and Review on the working of the Mahanagar Telephone Nigam Limited, New Delhi for the year 1991-92.**

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): I beg to lay on the table —

- (1) Copy of the Indian Telegraph (First Amendment) Rules, 1993 (Hindi and English versions) published in Notification No. G.S.R. 80 in Gazette of India dated the 6th February, 1993 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. (Placed in Library See. No. LT. 577/93)
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :—
  - (i) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1991-92.
  - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the comptroller and Auditor General hereon. (Placed in Library See. LT - 3578/93)

Report of Water and Power Consultancy Services (India) Ltd. New Delhi for 1991-92 and Statement for delay in laying these papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): I beg to lay on the Table -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
  - (i) Statement regarding Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1991-92.
  - (ii) Annual Report of the water and Power Consultancy Services (India) Limited, New Delhi, for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. (Placed in Library. See No. LT. —3579/93)
- (3) A copy of the Annual report (Hindi and English versions) of the Narmada Control Authority for the year 1991-92 alongwith Audited Accounts.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. (Placed in Library Sec. No LT—3580/93)

THE MINISTER OF STATE IN THE  
MINISTRY OF POWER, (SHRI P.V.  
RANGAYYA NAIDU):

I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta, for the year 1990-91 along with Audited Accounts under subsection (5) of section 45 of the Damodar Valley Corporation Act., 1948.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, of the year 1990-91.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed on Library See. No. LT-3587/93]

**18.37 1/2 hrs**

**PETITION RE. ESTABLISHMENT OF A HIGH COURT BENCH IN PUNE FOR WESTERN MAHARASHTRA.**

[English]

SHRI ANAN JOSHI (Pune) : I beg to present a petition signed by Shri V.D. Karjatkar, Advocate, President, Pune Bar Association, Pune and other members of the Association and others for establishment of a high Court Bench in Pune for Western Maharashtra.

**18.38 hrs.**

**ACQUISITION OF CERTAIN AREA AT AYODHYA BILL\***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : I beg to move for leave to introduce a bill to provide for the acquisition of certain area at Ayodhya and for matters connected therewith or incidental thereto.

Mr. Speaker : The question is :

“ That leave be granted to introduce a Bill go to provide for the acquisition of certain area at Ayodhya and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI RANGARAJAN KUMARAMANGALAM : I introduce \* the Bill.\*

**18.39 hrs.**

**EXPLANATORY STATEMENT GIVING REASONS FOR IMMEDIATE LEGISLATION BY THE ACQUISITION OF CERTAIN AREA AT AYODHYA ORDINANCE**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : On behalf of Shri. S.B. CHAVAN, I beg to lay on